

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 119**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd.

.... Petitioner/Applicant

v.

Value Infratech India Pvt. Ltd.

.... Respondent

**Order Under Section 7 of Insolvency & bankruptcy Code (Liq.)**

**Order delivered on 09.05.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator

None

For the Respondent


None

**ORDER**

**CA-526/2019, CA-827/2020 & CA-1898/2020**

No one has put in appearance in support of applications.

List the matter for physical hearing on 11.07.2022.



**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**



**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**